

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 105**  
**IA-2877/ND/2020**  
**(IB)-394/ND/2019**

**IN THE MATTER OF:**

Fine Group Corporation Ltd.	...	Applicant
Vs.		
Lemon Electronics Ltd.	...	Respondent

**Order under Section 9 of IBC**

**Order delivered on 17.08.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Kunal Godhwani, Advocate
For Monitoring Professional	: Mr. Abhishek Anand, Mr. Pathik Choudhury, Advocates

**ORDER**

**IA-2877/ND/2020:**

This is an application filed for correction of the order and consequential rectification of the matter. Learned Counsel states that order dated 08.07.2020 IA-2214/ND/2020 was filed, which was the report by Resolution Professional. Inadvertently the cause title mentioned is Chennai Bench instead of Delhi Bench. None had appeared and the Bench had passed an order that this matter belongs to Chennai Bench and should be listed before Chennai Bench. Learned Counsel states that the error is on the part of Resolution Professional with respect to mentioning about Chennai Bench instead of Delhi Bench. We condone the same and error stands corrected and be read as if matter belongs to Delhi Bench.

Learned Counsel further states that thereafter IA-2843/ND/2021 was filed with Report of Resolution Professional with the correct cause title which was taken on record. Hence, in view of the inadvertent error in the earlier

order of 08.07.2020 the same will be treated as infructuous and may not be given effect. Application is allowed. We direct that the order dated 08.07.2020 be not given effect to and the matter is retained with the Delhi Bench where it actually belongs to.

Application is **allowed and disposed of** in terms of above order.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

UPASANA

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**